

RATIFIED MINUTES OF MEETING No.22/16 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 02.02.2016

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.
- (iii) **It may also be noted that Shri Parveen Sharma, DDG has since been transferred from DGFT to Department of Commerce. Hence all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I or to Shri Haradhan Das, FTDO, DES-I Section. Their email addresses are: darshan.singh@nic.in & haradhan.das@nic.in/nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.**

The meeting No. 20/16 of the Norms Committee (NC-I) for the licensing year 2015-2016 was held on 05.01.2016 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
2.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
3.	Shri O.P. Sharma, JIA	223	23071442	DCPC, Shastri Bhavan
4.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

1	Case No.:15/11/80-ALC2/2012	Party Name: YOKOGAWA INDIA LIMITED	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00229/AM13/	RLA File :07/21/040/00120/AM13/	Lic.No/Date:0710088440 24.05.2012	Defer Date:15.03.2016

Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly, authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Mumbai under deemed export category.

The Committee further noted that the firm vide its letter dated 30.01.2015 has submitted a reply but has, not submitted the requisite certificate. The Committee noted that letter dated 11.09.2015 has been sent to the firm to submit the requisite certificate, but the same has not been received yet. The Committee decided to reiterate its earlier decision of production of the requisite certificate and another reminder has been sent to the firm on 20.10.2015 and final reminder on 14.12.2015 to furnish essential certificate and decided to await reply.

Case is deferred to 15.03.2016.

Case No.: 15/26/80-ALC2/2012	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date: 22/80-ALC2/2015 02.02.2016	Status: Deferred
HQ File :01/80/050/00576/AM13/	RLA File :03/95/040/00791/AM13/	Lic.No/Date: 0310722249 29.01.2013	Defer Date: 15.03.2016

Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly, authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Mumbai under deemed export category.

The Committee further noted that the firm vide its letter dated 30.01.2015 has submitted a reply but has, not submitted the requisite certificate. The Committee noted that letter dated 11.09.2015 has been sent to the firm to submit the requisite certificate, but the same has not been received yet. The Committee further noted that the firm vide its letter dated 30.01.2016 has requested to waive the condition citing reasons that DGH does not issue certificate for ex post facto cases. Case is deferred to 15.03.2016.

Case No.: 33/8/80-ALC2/2013	Party Name: THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date: 22/80-ALC2/2015 02.02.2016	Status: Deferred
HQ File :01/80/050/00143/AM14/	RLA File :03/95/040/00063/AM14/	Lic.No/Date: 0310733011 01.05.2013	Defer Date: 15.03.2016

Decision: The Committee noted that DHI comments dated 11.10.2013 have been received. NC also noted

that the firm is making supply against invalidation letter of EPCG and the matter has been referred to EPCG Division and 14th reminder has been sent to EPCG Division on 26.10.2015 to furnish comments on the same. Case is deferred to 15.03.2016.

Case No.: 3/6/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:22/80- ALC2/2015 02.02.2016	Status: Deferred
HQ File :01/80/050/00094/AM14/	RLA File :05/23/040/00016/AM14/	Lic.No/Date:0510353884 13.05.2013	Defer Date:15.03.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Assam under deemed export category. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and reminder has been sent to PC-VI on 19.10.2015 to expedite reply. Case is deferred to 15.03.2016.			

Case No.: 14/15/80-ALC2/2013	Party Name: AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:22/80- ALC2/2015 02.02.2016	Status: Rejected
HQ File :01/80/050/00270/AM14/	RLA File :05/23/040/00199/AM14/	Lic.No/Date:0510362949 20.08.2013	
Decision: The Committee noted that the firm has not replied to C&PC deficiency letter sent directly to the firm on 30.07.2014 followed by reminder dated 14.01.2016 and decided to reject the application as per recommendation of C&PC vide OM No.46011/78/2010-PC-II dated 02.02.2016 with direction to pay the applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

Case No.: 36/15/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:22/80- ALC2/2015 02.02.2016	Status: Deferred
HQ File :01/80/050/00292/AM14/	RLA File :05/23/040/00225/AM14/	Lic.No/Date:0510364996 09.09.2013	Defer Date:15.03.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian			

Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate **as its supply is to ONGC, Assam under deemed export category.**

The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and **reminder has been sent to PC-VI on 19.10.2015 to expedite reply.**

Case is deferred to 15.03.2016.

Case No.: 46/15/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:22/80- ALC2/2015 02.02.2016	Status: Deferred
HQ File :01/80/050/00302/AM14/	RLA File :05/23/040/00245/AM14/	Lic.No/Date:0510366074 19.09.2013	Defer Date:15.03.2016

Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate **as its supply is to ONGC, Assam under deemed export category.**

The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and **reminder has been sent to PC-VI on 19.10.2015 to expedite reply.** Case is deferred to 15.03.2016.

Case No.: 34/18/80-ALC2/2013	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:22/80- ALC2/2015 02.02.2016	Status: Deferred
HQ File :01/80/050/00364/AM14/	RLA File :03/95/040/00268/AM14/	Lic.No/Date:0310751272 26.09.2013	Defer Date:15.03.2016

Decision: The Committee noted that application of the firm was forwarded to DRDO for comments on 24.11.2014 followed by reminders on 29.04.2015, 30.06.2015, 28.07.2015, 11.09.201, 17.10.2015 and 08.12.2015 for comments and decided to await comments. Case is deferred to 15.03.2016.

Case No.: 21/18/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:22/80- ALC2/2015 02.02.2016	Status: Deferred
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HQ File :01/80/050/00351/AM14/	RLA File :05/23/040/00273/AM14/	Lic.No/Date:0510367148 30.09.2013	Defer Date:15.03.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Assam under deemed export category. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and reminder has been sent to PC-VI on 19.10.2015 to expedite reply. Case is deferred to 15.03.2016.			

Case No.:31/18/80-ALC2/2013	Party Name: GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Rejected
HQ File :01/80/050/00361/AM14/	RLA File :31/83/040/00126/AM14/	Lic.No/Date:3110060945 30.10.2013	
10	Decision: The committee noted that the firm has not furnished the requisite information in reply to DHI deficiency letter dated 31.08.2015 sent to them on 02.07.2014 followed by Reminder on 23.10.2015 and final reminder on 08.12.2015 and within another 15 days time given to them to furnish reply. Therefore, NC decided to reject the application with direction to pay the applicable custom duty with interest for EODC. RA may take further necessary action accordingly.		

Case No.:44/3/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Approved
HQ File :01/80/050/00055/AM15/	RLA File :07/24/040/00275/AM14/	Lic.No/Date:0710099970 26.11.2013	
11	Decision: The Committee decided to ratify the norms based upon written recommendation of MSME vide ID Note No.30 (65)/14-ME dated 18.01.2016(copy to be sent to RA and firm). RA may take action accordingly.		

Case No.:22/21/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
HQ File :01/80/050/00418/AM14/	RLA File :05/23/040/00343/AM14/	Lic.No/Date:0510372329 29.11.2013	Defer Date:15.03.2016
12	Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the		

said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Assam under deemed export category.

The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and reminder has been sent to PC-VI on 19.10.2015 to expedite reply.

Case is deferred to 15.03.2016.

13	Case No.:21/7/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00158/AM15/	RLA File :07/24/040/00357/AM14/	Lic.No/Date:0710101865 03.02.2014	Defer Date:15.03.2016
Decision: The Committee noted that the firm's reply dated 18.12.2014 has been sent to MSME on 02.01.2015 followed by reminders dated 19.03.2015, 24.06.2015, 11.09.2015 and 11.01.2016 for comments and decided to await comments from MSME. Case is deferred to 15.03.2016.				

14	Case No.:3/4/80-ALC2/2015	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Closed
	HQ File :01/80/050/00074/AM16/	RLA File :04/24/040/00002/AM15/	Lic.No/Date:0410156914 08.04.2014	
Decision : The Committee noted that RA, Chennai vide email dated 30.12.2015 has informed that the above mentioned AA has been issued in terms of Para 4.7.1 on repeat basis as per decision of the NC meeting No.26/80-ALC2/2012 held on 19.03.2013 and decided to close the case. RA may take further necessary action accordingly.				

15	Case No.:3/7/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00140/AM15/	RLA File :05/23/040/00458/AM14/	Lic.No/Date:0510386490 13.05.2014	Defer Date:15.03.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this				

position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Assam under deemed export category.

The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and reminder has been sent to PC-VI on 19.10.2015 to expedite reply.

Case is deferred to 15.03.2016.

16	Case No.:2/10/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00198/AM15/	RLA File :03/95/040/00038/AM15/	Lic.No/Date:0310781699 15.05.2014	Defer Date:15.03.2016
Decision: The Committee noted that DHI vide UO No.3 (38)/14-TSW(B) dated 04.01.2016 has informed that firm's reply dated 19.11.2015 has been examined by them earlier but the firm has not replied to the DHI Deficiency letter dated 31.08.2015 and decided to send both the deficiency letters to the firm to furnish the requisite information at the earliest. Case is deferred to 15.03.2016.				

17	Case No.:1/9/81-ALC2/2015	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Approved
	HQ File :01/81/050/00190/AM16/	RLA File :34/24/040/00028/AM15/	Lic.No/Date:3410040112 22.05.2014	
Decision: The Committee decided to ratify the norms based upon written recommendation of MSME vide ID Note No.30 (208)/15-ME dated 06.01.2016(copy to be sent to RA and firm).				
RA may take action accordingly.				

18	Case No.:4/19/80-ALC2/2014	Party Name: TOSHIBA JSW POWER SYSTEMS PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Approved
	HQ File :01/80/050/00438/AM15/	RLA File :04/24/040/00060/AM15/	Lic.No/Date:0410158680 13.06.2014	
Decision: The Committee decided to ratify the norms based upon written recommendation of DHI vide UO No.3 (165)2014-TSW (B) dated .01.2016(copy to be sent to RA and firm).				
RA may take action accordingly.				

19	Case No.:7/25/80-ALC2/2014	Party Name: SUNRISE INDUSTRIES (INDIA) LTD	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00607/AM15/	RLA File :34/24/040/00124/AM15/	Lic.No/Date:3410040452 14.08.2014	Defer Date:15.03.2016
Decision: The Committee noted that firm's application has been sent to C&PC on 13.03.2015 followed by reminder dated 18.05.2015, 29.07.2015, 11.09.2015, 20.10.2015, 08.12.2015 and 11.01.2016 for comments. Case is deferred to 15.05.2016.				

20	Case No.:37/19/80-ALC2/2014	Party Name: KAMAR INFRASTRUCTURE PVT LTD,	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00471/AM15/	RLA File :03/94/040/00449/AM15/	Lic.No/Date:0310788243 21.08.2014	Defer Date:15.03.2016
Decision: The Committee noted that the firm's reply dated 19.12.2015 has been sent to DHI on 22.12.2015 for comments. Case is deferred to 15.03.2016.				

21	Case No.:2/22/80-ALC2/2014	Party Name: CARL ZEISS INDIA(BANGALORE)PVT.LTD,	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00483/AM15/	RLA File :07/24/040/00198/AM15/	Lic.No/Date:0710106626 03.09.2014	Defer Date:15.03.2016
Decision: The Committee noted that application of the firm has been sent to C&PC on 30.01.2015 for comments followed by reminder on 18.05.2015, 23.06.2015, DO letter from Chairman to JS, C&PC on 23.07.2015 and 29.12.2016 to expedite comments. Case is deferred to 15.03.2016.				

22	Case No.:6/22/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00487/AM15/	RLA File :07/24/040/00209/AM15/	Lic.No/Date:0710106693 18.09.2014	Defer Date:15.03.2016
Decision: The Committee noted that the firm's reply has been sent to MSME on 31.08.2015 followed by reminder on 08.12.2015 for comments. Case is deferred to 15.03.2016.				

23	Case No.:27/19/80-ALC2/2014	Party Name: SPRAYTEC (INDIA) LTD.,	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00461/AM15/	RLA File :05/24/040/00139/AM15/	Lic.No/Date:0510391398 26.09.2014	Defer Date:15.03.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME vide their UO Note No.30 (193)/2014 –ME dated 23.01.2015) letter sent to the firm on 08.12.2015 and decided to issue final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to them to pay applicable custom duty with interest for EODC. Case is deferred to 15.03.2016.				

24	Case No.:28/19/80-ALC2/2014	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00462/AM15/	RLA File :05/24/040/00277/AM15/	Lic.No/Date:0510391512 09.10.2014	Defer Date:15.03.2016
Decision: The Committee noted that the firm has not replied to the DHI deficiency letter dated 16.11.2015 sent to them on 03.12.2015 followed by reminder on 08.01.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to them to pay applicable custom duty with interest for EODC. Case is deferred to 15.03.2016.				

25	Case No.:17/19/80-ALC2/2014	Party Name: IND-SPHINX	Meet No/Date:22/80-	Status:
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	PRECISION LTD.,	ALC2/2015 02.02.2016	Approved
HQ File :01/80/050/00451/AM15/	RLA File :22/24/040/00056/AM15/	Lic.No/Date:2210015101 10.10.2014	
Decision: The Committee decided to ratify the norms based upon written recommendation of MSME vide ID Note No.30 (199)/15-ME dated 30.12.2015(copy to be sent to RA and firm). RA may take action accordingly.			

26	Case No.:9/19/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:22/80- ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00443/AM15/	RLA File :05/23/040/00299/AM15/	Lic.No/Date:0510391611 16.10.2014	Defer Date:15.03.2016
	Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Assam under deemed export category. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and reminder has been sent to PC-VI on 19.10.2015 to expedite reply. Case is deferred to 15.03.2016.			

27	Case No.:24/19/80-ALC2/2014	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:22/80- ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00458/AM15/	RLA File :56/24/040/00042/AM15/	Lic.No/Date:5610004450 21.10.2014	Defer Date:15.03.2016
	Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 08.12.2015 followed by reminder dated 08.01.2016. However, NC further noted that the firm has sought time to furnish reply. Case is deferred to 15.03.2016.			

28	Case No.:10/22/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:22/80- ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00491/AM15/	RLA File :05/24/040/00340/AM15/	Lic.No/Date:0510391866 05.11.2014	Defer Date:15.03.2016
	Decision: The Committee noted that the firm's reply dated 13.01.2016 has been sent to C&PC on 29.01.2016 for examination and comments. Case is deferred to 15.03.2016.			

29	Case No.: 11/25/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00611/AM15/	RLA File :07/24/040/00263/AM15/	Lic.No/Date:0710106920 10.11.2014	Defer Date:15.03.2016
Decision: The Committee noted that the firm's reply dated 13.01.2016 has been sent to MSME on 21.01.2016 for examination and comments. Case is deferred to 15.03.2016.				

30	Case No.: 32/22/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Approved
	HQ File :01/80/050/00513/AM15/	RLA File :05/24/040/00359/AM15/	Lic.No/Date:0510391954 12.11.2014	
Decision: The Committee decided to ratify the norms based upon written recommendation of C&PC vide OM No.46011/106/2009-PC-II (Pt.) dated 19.01.2016 (copy to be sent to RA and firm). RA may take action accordingly.				

31	Case No.: 33/22/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Approved
	HQ File :01/80/050/00514/AM15/	RLA File :05/24/040/00367/AM15/	Lic.No/Date:0510391973 13.11.2014	
Decision: The Committee decided to ratify the norms based upon written recommendation of C&PC vide OM No.46011/106/2009-PC-II (Pt.) dated 19.01.2016 (copy to be sent to RA and firm). RA may take action accordingly.				

32	Case No.: 37/22/80-ALC2/2014	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00518/AM15/	RLA File :08/24/040/00318/AM15/	Lic.No/Date:0810133876 20.11.2014	Defer Date:15.03.2016
Decision: The Committee noted that the firm's application was again sent to C&PC on 13.01.2016 for examination and comments. Case is deferred to 15.03.2016.				

33	Case No.: 15/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00496/AM15/	RLA File :05/24/040/00371/AM15/	Lic.No/Date:0510392133 25.11.2014	Defer Date:15.03.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed by reminder dated 30.03.2015; 25.06.2015; DO letter from Chairman to JS, C&PC on 23.07.2015 and 29.12.2016 for comments. Case is deferred to 15.03.2016.				

34	Case No.: 16/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
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HQ File :01/80/050/00497/AM15/	RLA File :05/24/040/00370/AM15/	Lic.No/Date:0510392132 25.11.2014	Defer Date:15.03.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed by reminder dated 30.03.2015; 25.06.2015; DO letter from Chairman to JS, C&PC on 23.07.2015 and 29.12.2016 for comments. Case is deferred to 15.03.2016.			

Case No.:19/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
HQ File :01/80/050/00500/AM15/	RLA File :05/24/040/00387/AM15/	Lic.No/Date:0510392134 25.11.2014	Defer Date:15.03.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed by reminder dated 30.03.2015; 25.06.2015; DO letter from Chairman to JS, C&PC on 23.07.2015 and 29.12.2016 for comments. Case is deferred to 15.03.2016.			

Case No.:23/22/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
HQ File :01/80/050/00504/AM15/	RLA File :05/24/040/00382/AM15/	Lic.No/Date:0510392129 25.11.2014	Defer Date:15.03.2016
Decision: The Committee noted that the firm's reply dated 30.07.2015 has been sent to C&PC on 06.08.2015 and additional reply dated 30.09.2015 also sent to C&PC on 09.10.2015 followed by reminder on 11.01.2016 to furnish comments. Case is deferred to 15.03.2016.			

Case No.:26/22/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Approved
HQ File :01/80/050/00507/AM15/	RLA File :05/24/040/00377/AM15/	Lic.No/Date:0510392135 25.11.2014	
Decision: The Committee decided to ratify the norms based upon written recommendation of C&PC vide OM No.46011/106/2009-PC-II (Pt.) dated 19.01.2016 (copy to be sent to RA and firm). RA may take action accordingly.			

Case No.:16/25/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
HQ File :01/80/050/00616/AM15/	RLA File :03/95/040/00665/AM15/	Lic.No/Date:0310791484 27.11.2014	Defer Date:15.03.2016
Decision: The Committee noted that the firm's application has been sent to DRDO on 17.03.2015 followed by reminder on 28.07.2015; 11.09.2015; 20.10.2015, 08.12.2015 and 11.01.2016 and decided to issue another reminder to DRDO to expedite comments. Case is deferred to 15.03.2016.			

Case No.:1/25/80-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310791732	Defer

:01/80/050/00601/AM15/	:03/95/040/00346/AM15/	05.12.2014	Date:15.03.2016
Decision: The Committee noted that the firm's application has been sent to DEIT on 27.02.2015 followed by reminder on 30.06.2015, 27.07.2015; 11.09.2015; 20.10.2015, 08.12.2015 and 11.01.2016 decided to issue another reminder to the DEIT to expedite comments. Case is deferred to 15.03.2016.			

40	Case No.: 40/17/81-ALC2/2014 HQ File :01/81/050/00575/AM15/	Party Name: BANCO PRODUCTS (INDIA) LIMITED RLA File :34/24/040/00230/AM15/	Meet No/Date: 22/80-ALC2/2015 02.02.2016 Lic.No/Date: 3410040807 17.12.2014	Status: Approved
Decision: The Committee decided to ratify the norms based upon written recommendation of MSME vide ID Note No.30 (200)/15-ME dated 06.01.2016(copy to be sent to RA and firm). RA may take action accordingly.				

41	Case No.: 9/10/80-ALC2/2015 HQ File :01/80/050/00206/AM16/	Party Name: ZENITH PRECISION PVT LTD., RLA File :07/24/040/00358/AM15/	Meet No/Date: 22/80-ALC2/2015 02.02.2016 Lic.No/Date: 0710107368 06.01.2015	Status: Rejected
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME on 17.09.2015) sent to them on 20.10.2015 followed by reminder on 08.12.2015 and final reminder on 08.01.2016 and decided to reject the case with direction to the firm to pay applicable custom duty with interest. RA may take further necessary action accordingly.				

42	Case No.: 8/10/80-ALC2/2015 HQ File :01/80/050/00205/AM16/	Party Name: ZENITH PRECISION PVT LTD ., RLA File :07/24/040/00346/AM15/	Meet No/Date: 22/80-ALC2/2015 02.02.2016 Lic.No/Date: 0710107401 08.01.2015	Status: Rejected
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME on 17.09.2015) sent to them on 20.10.2015 followed by reminder on 08.12.2015 and final reminder on 08.01.2016 and decided to reject the case with direction to the firm to pay applicable custom duty with interest. RA may take further necessary action accordingly.				

43	Case No.: 10/10/80-ALC2/2015 HQ File :01/80/050/00207/AM16/	Party Name: ZENITH PRECISION PVT LTD ., RLA File :07/24/040/00450/AM15/	Meet No/Date: 22/80-ALC2/2015 02.02.2016 Lic.No/Date: 0710107794 12.03.2015	Status: Rejected
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME on 17.09.2015) sent to them on 20.10.2015 followed by reminder on 08.12.2015 and final reminder on 08.01.2016 and decided to reject the case with direction to the firm to pay applicable custom duty with interest. RA may take further necessary action accordingly.				

44	Case No.:30/4/80-ALC2/2015	Party Name: VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Rejected
	HQ File :01/80/050/00101/AM16/	RLA File :34/24/040/00344/AM15/	Lic.No/Date:3410041126 09.04.2015	
	Decision: The Committee noted that the firm has not furnished the complete details of manufacturing process and the weight of import and export items as was asked for DHI vide letter dated 08.01.2016 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further action accordingly.			

45	Case No.:27/4/80-ALC2/2015	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Rejected
	HQ File :01/80/050/00098/AM16/	RLA File :04/24/040/00314/AM15/	Lic.No/Date:0410160430 22.04.2015	
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DEIT) letter sent to them directly on 05.10.2015 followed by reminder on 03.12.2015 and final reminder on 08.01.2016 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further action accordingly.			

46	Case No.:6/13/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Rejected
	HQ File :01/80/050/00256/AM16/	RLA File :09/24/040/00009/AM16/	Lic.No/Date:0910061985 06.05.2015	
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI on 16.11.2015) letter sent to them on 03.12.2015 followed by final reminder on 08.01.2016 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

47	Case No.:26/13/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00276/AM16/	RLA File :09/24/040/00010/AM16/	Lic.No/Date:0910061984 06.05.2015	Defer Date:15.03.2016
	Decision: The Committee noted that the firm's reply dated 28.01.2016 has been sent to DHI on 02.02.2016 for examination and comments. Case is deferred to 15.03.2016.			

48	Case No.:17/13/80-ALC2/2015	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00267/AM16/	RLA File :09/24/040/00103/AM16/	Lic.No/Date:0910062058 22.05.2015	Defer Date:15.03.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME on 15.11.2015) letter sent to them on 03.12.2015 and final reminder on 08.01.2016. However, the firm vide email dated 29.01.2016 has sought time to furnish reply. Therefore, NC decided to await reply from the firm. Case is deferred to 15.03.2016.			

49	Case No.:5/10/80-ALC2/2015	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Approved
	HQ File :01/80/050/00202/AM16/	RLA File :04/24/040/00033/AM16/	Lic.No/Date:0410160603 01.06.2015	
	Decision: The Committee decided to ratify the norms on repeat basis as per AA No.0410159250 dated 18.08.2014 based upon written recommendation of DHI vide UO No.3/196/2015-TSW dated 02.2016(copy to be sent to RA and firm). RA may take action accordingly.			

50	Case No.:2/22/80-ALC2/2015	Party Name: PUSH-UP THREAD DIES PVT.LTD.	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00412/AM16/	RLA File :33/21/040/00008/AM16/	Lic.No/Date:3310030208 22.06.2015	Defer Date: 15.03.2016
	Decision: The Committee decided to send letter to the RA and firm to send hard copies of the application to DGFT HQ for consideration of their case. Case is deferred to 15.03.2016.			

51	Case No.:12/13/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00262/AM16/	RLA File :05/24/040/00164/AM16/	Lic.No/Date:0510394802 03.07.2015	Defer Date: 15.03.2016
	Decision: The Committee noted that the firm has sought one month's time vide letter date 03.12.2015 to furnish reply and decided to grant the time sought by the firm to furnish reply. Case is deferred to 15.03.2016.			

52	Case No.:3/10/80-ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00200/AM16/	RLA File :07/24/040/00119/AM16/	Lic.No/Date:0710108470 06.07.2015	Defer Date:15.03.2016
	Decision: The Committee noted that the firm's reply dated 09.01.2016 has been sent to MSME on 14.01.2016 for examination and comments. Case is deferred to 15.03.2016.			

14.01.2016 for examination

Case No.:6/10/80- ALC2/2015	Party Name: ALPINE COILS LLP	Meet No/Date:22/80- ALC2/2015 02.02.2016	Status: Approved				
HQ File : 01/80/050/00203/AM16/	RLA File :04/24/040/00086/AM16/	Lic.No/Date:0410160771 07.07.2015					
Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/9/2016-TSW/53 dated 02.02.2016 as under:-							
1. Net weight of export products may be specified as under:							
Sl. No.	Net Export Weight (Kgs)	Sl. No.	Net Export Weight (Kgs)	Sl. No.	Net Export Weight (Kgs)	Sl. No.	Net Export Weight (Kgs)

2	263	38	221	74	146	110	43
3	205	39	387	75	88	111	34
4	205	40	70	76	115	112	130
5	174	41	117	77	116	113	150
6	271	42	121	78	138	114	160
7	271	43	158	79	160	115	340
8	247	44	83	80	79	116	380
9	225	45	223	81	195	117	500
10	229	46	183	82	121	118	560
11	208	47	122	83	109	119	800
12	177	48	115	84	202	120	1590
13	142	49	131	85	202	121	240
14	126	50	115	86	178	122	240
15	126	51	131	87	178	123	400
16	152	52	115	88	153	124	700
17	70	53	111	89	158	125	380
18	234	54	141	90	91	126	990
19	236	55	125	91	76	127	175
20	206	56	125	92	66	128	200
21	163	57	141	93	67	129	250
22	141	58	125	94	218	130	381
23	211	59	44	95	151	131	330
24	180	60	58	96	151	132	420
25	180	61	54	97	131	133	288
26	123	62	69	98	99	134	336
27	76	63	67	99	99	135	384
28	174	64	78	100	77	136	740
29	105	65	83	101	77	137	666
30	54	66	99	102	65	138	770
31	125	67	121	103	109	139	336
32	87	68	121	104	81	140	384
33	153	69	115	105	89	141	432
34	187	70	93	106	66	142	900
35	64	71	100	107	148	143	990
36	106	72	117	108	140	144	960

2. Quantities of import item (MB Adapter Brass connectors) may also be specified in Nos. as under in addition to their weights :

Sl. No. (Import item)	Quantit y (In Nos.)	Sl. No. (Import item)	Quantit y (In Nos.)	Sl. No. (Import item)	Quantit y (In Nos.)	Sl. No. (Import item)	Quantit y (In Nos.)
2	2	46	2	90	2	134	2
4	2	48	2	92	2	136	2
6	2	50	2	94	2	138	2
8	2	52	2	96	2	140	2
10	2	54	2	98	2	142	2
12	2	56	2	100	2	144	2
14	2	58	2	102	2	146	2

16	2	60	2	104	2	148	2
18	2	62	2	106	2	150	2
20	2	64	2	108	2	209	96
22	2	66	2	110	2	211	96
24	2	68	2	112	2	213	96
26	2	70	2	114	2	215	148
28	2	72	2	116	2	217	148
30	2	74	2	118	2	219	140
32	2	76	2	120	2	221	96
34	2	78	2	122	2	223	96
36	2	80	2	124	2	225	96
38	2	82	2	126	2	227	180
40	2	84	2	128	2	229	180
42	2	86	2	130	2		
44	2	88	2	132	2		

3. Quantities of import item (MB Adapter Brass connectors) may be allowed on net to net basis with accountability clause.
4. Taking clue from SION C-1175, quantities of import items at Sl. No. 1,3,5, 7, 9, 11, 13, 15, 17,19 , 21, 23, 25, 27, 29, 31, 33, 35, 37, 39, 41, 43, 45, 47, 49, 51, 53, 55, 57, 59, 61, 63, 65, 67, 69, 71, 73, 75, 77, 79, 81, 83, 85, 87, 89, 91, 93, 95, 97, 99, 101, 103, 105, 107, 109, 111, 113, 115, 117, 119, 121, 123, 125, 127, 129, 131, 133, 135, 137, 139, 141, 143, 145, 147, 149, 151 to 208, 210, 212, 214,216, 218,220, 222, 224, 226, 228 & 230 may be allowed as 1.01 Kgs./Kg. content in the export products.

RA may take further necessary action accordingly.

54	Case No.:3/13/80-ALC2/2015	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Approved
	HQ File :01/80/050/00253/AM16/	RLA File :05/23/040/00103/AM16/	Lic.No/Date:0510394833 08.07.2015	
	Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/9/2016-TSW/54 dated 02.02.2016 as under:- 1. Net weight of export item may be specified as 8547 Kgs. 2. Weight of import item at Sl. No. 14 may be specified as 6386 Kgs. 3. Import items at Sl. No. 1 to 17 may be allowed on net to net with accountability clause. RA may take further necessary action accordingly.			

55	Case No.:30/13/80-ALC2/2015	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Approved
	HQ File :01/80/050/00280/AM16/	RLA File :05/23/040/00099/AM16/	Lic.No/Date:0510394836 08.07.2015	
	Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/9/2016-TSW/55 dated 02.02.2016 as under:- 1. Net weight of export item may be specified as 11688 Kgs. 2. Weight of import item at Sl. No. 14 may be specified as 8733 Kgs. 3. Import items at Sl. No. 1 to 17 may be allowed on net to net with accountability			

clause. RA may take further necessary action accordingly.
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56	Case No.: 27/13/80-ALC2/2015	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Approved
	HQ File :01/80/050/00277/AM16/	RLA File :05/23/040/00100/AM16/	Lic.No/Date:0510394875 13.07.2015	
	Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/9/2016-TSW/56 dated 02.02.2016 as under:- 1. Net weight of export item may be specified as 29798 Kgs. 2. Weight of import item at Sl. No. 14 may be specified as 22265 Kgs. 3. Import items at Sl. No. 1 to 17 may be allowed on net to net with accountability clause. RA may take further necessary action accordingly.			

57	Case No.: 28/13/80-ALC2/2015	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Approved
	HQ File :01/80/050/00278/AM16/	RLA File :05/23/040/00105/AM16/	Lic.No/Date:0510394876 13.07.2015	
	Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/9/2016-TSW/57 dated 02.02.2016 as under:- 1. Net weight of export item may be specified as 26575 Kgs. 2. Weight of import item at Sl. No. 14 may be specified as 19857 Kgs. 3. Import items at Sl. No. 1 to 17 may be allowed on net to net with accountability clause. RA may take further necessary action accordingly.			

58	Case No.: 2/13/80-ALC2/2015	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Approved
	HQ File :01/80/050/00252/AM16/	RLA File :05/23/040/00104/AM16/	Lic.No/Date:0510394901 15.07.2015	
	Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/9/2016-TSW/58 dated 02.02.2016 as under:- 1. Net weight of export item may be specified as 42357 Kgs. 2. Weight of import item at Sl. No. 14 may be specified as 31650 Kgs. 3. Import items at Sl. No. 1 to 17 may be allowed on net to net with accountability clause. RA may take further necessary action accordingly.			

59	Case No.: 22/13/80-ALC2/2015	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00272/AM16/	RLA File :03/94/040/00237/AM16/	Lic.No/Date:0310797249 15.07.2015	Defer Date:15.03.2016
	Decision: The Committee noted that the firm's reply dated 06.11.2015 has been sent to DEIT on 01.12.2015 for examination and comments. Case is deferred to 15.03.2016.			

60	Case No.: 29/13/80-ALC2/2015	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Approved
	HQ File :01/80/050/00279/AM16/	RLA File :05/23/040/00098/AM16/	Lic.No/Date:0510394900 15.07.2015	
	Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/9/2016-TSW/60 dated 02.02.2016 as under:- 1. Net weight of export item may be specified as 30576 Kgs. 2. Weight of import item at Sl. No. 14 may be specified as 22847 Kgs. 3. Import items at Sl. No. 1 to 17 may be allowed on net to net with accountability clause. RA may take further necessary action accordingly.			

61	Case No.: 18/13/80-ALC2/2015	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Rejected
	HQ File :01/80/050/00268/AM16/	RLA File :05/24/040/00185/AM16/	Lic.No/Date:0510394911 17.07.2015	
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 03.12.2015 followed by final reminder on 08.01.2016 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly			

62	Case No.: 31/13/80-ALC2/2015	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00281/AM16/	RLA File :06/24/040/00016/AM16/	Lic.No/Date:0610038194 17.07.2015	Defer Date:15.03.2016
	Decision: The Committee noted that the application of the firm has been sent to MSME on 21.09.2015 followed by reminder on 08.12.2015 for comments and decided to await comments. Case is deferred to 15.03.2016.			

63	Case No.: 7/13/80-ALC2/2015	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Approved
	HQ File :01/80/050/00257/AM16/	RLA File :05/24/040/00184/AM16/	Lic.No/Date:0510395020 21.07.2015	
	Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/9/2016-TSW/63 dated 02.02.2016 as under:- 1. Quantity of export item at Sl. No. 1 may be corrected as 1200,000 Nos. 2. Quantities of import item at Sl. No. 1 to 47 may be allowed on net to net basis with accountability clause. 3. Quantity of import item at Sl. No. 48 may be allowed as 12303.3 Kgs. as 1.878 Kgs./kg. content in export products after 50 % recovery from scrap. 4. Quantity of import item at Sl. No. 49 may be allowed as 16453.4 Kgs. as 2.127 Kgs./kg. content in export products after 50 % recovery from scrap. 5. Quantity of import item at Sl. No. 50 may be allowed as 14818.3 Kgs. as 2.02 Kgs./kg. content in export products after 50 % recovery from scrap. 6. Quantity of import item at Sl. No. 51 may be allowed as 10901.5 Kgs. as 1.876 Kgs./kg. content in export products after 50 % recovery from scrap.			

7. Quantity of import item at Sl. No. 52 may be allowed as 3769.7 Kgs. as 2.032 Kgs./kg. content in export products after 50 % recovery from scrap.

RA may take further necessary action accordingly.

64	Case No.:15/13/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00265/AM16/	RLA File :05/24/040/00199/AM16/	Lic.No/Date:0510395057 23.07.2015	Defer Date:15.03.2016
Decision: The Committee noted that the firm's additional reply dated 03.12.2015 has been sent to C&PC on 28.12.2015 for examination and comments. Case is deferred to 15.03.2016.				

65	Case No.:8/13/80-ALC2/2015	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Approved
	HQ File :01/80/050/00258/AM16/	RLA File :05/24/040/00194/AM16/	Lic.No/Date:0510395099 28.07.2015	
Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/9/2016-TSW/65 dated 02.02.2016 as under:- Advance Authorization may be ratified as under on repeat basis as per firm's Advance Authorization No. 0510391912 dated 11.11.2014 ratified in Norms Committee Meeting No. 9/80 dated 03/08/2015: 1. Net weights of export items at Sl. No. 1 & 2 may be specified as 134.64 MT & 460.3 MT respectively. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 7. 3. Quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 as per SION C-1175. 4. Quantity of import item at Sl. No. 2 may be allowed 1.02 as Kgs./Kg. content in the export products at Sl. No. 1 as per SION C-1175. 5. Quantity of import item at Sl. No. 3 may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 1. 6. Quantity of import item at Sl. No. 4 may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 2 as per SION C-1175. 7. Quantity of import item at Sl. No. 5 may be allowed 1.02 as Kgs./Kg. content in the export products at Sl. No. 2 as per SION C-1175. 8. Quantity of import item at Sl. No. 6 may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 2. 9. Quantity of import item at Sl. No. 7 may be allowed 1.02 as Kgs./Kg. content in the export products at Sl. No. 2 . RA may take further necessary action accordingly.				

66	Case No.:15/16/80-ALC2/2015	Party Name: FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Approved
	HQ File :01/80/050/00300/AM16/	RLA File :04/24/040/00110/AM16/	Lic.No/Date:0410160892 10.08.2015	

Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/9/2016-TSW/66 dated 02.02.2016 as under:-

1. Quantities of import items at Sl. No 7, 8, 10 to 15, 17, 18, 42 to 44 & 75 to 77 put together may be allowed within 2 % of FOB value of exports.
2. "UOM" of import item at Sl. No. 58 may be corrected as Nos.
3. Quantity of import item at Sl. No. 65 may be allowed as 1.01 Mtr./Mtr. content in export items.
4. Rest of the import items may be allowed on net to net basis with accountability clause.

RA may take further necessary action accordingly.

67	Case No.: 16/16/80-ALC2/2015	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Approved
	HQ File :01/80/050/00301/AM16/	RLA File :04/24/040/00119/AM16/	Lic.No/Date:0410160907 13.08.2015	
	Decision: The Committee decided to ratify the norms on repeat basis as per AA No.0410149287 dated 30.08.2013 based upon written recommendation of DHI vide UO No.3/196/2015-TSW dated 02.2016(copy to be sent to RA and firm).			
	RA may take action accordingly.			

68	Case No.: 14/16/80-ALC2/2015	Party Name: PARKER HANNIFIN INDIA PVT. LTD.	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Approved
	HQ File :01/80/050/00299/AM16/	RLA File :04/24/040/00108/AM16/	Lic.No/Date:0410160954 25.08.2015	
	Decision: The Committee decided to ratify the norms based upon written recommendation of MSME vide ID Note No.30 (195)/15-ME dated 29.12.15 (copy to be sent to RA and firm).			
	RA may take action accordingly.			

69	Case No.: 7/16/80-ALC2/2015	Party Name: WHEELS INDIA LIMITED	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00292/AM16/	RLA File :04/24/040/00131/AM16/	Lic.No/Date:0410160967 31.08.2015	Defer Date:15.03.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI on 16.12.2015) letter sent to them on 08.01.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest for EODC.			
	Case is deferred to 15.03.2016.			

70	Case No.: 6/16/80-ALC2/2015	Party Name: LMT (INDIA) PVT LTD.	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00291/AM16/	RLA File :31/83/040/00069/AM16/	Lic.No/Date:3110065624 07.09.2015	Defer Date:15.03.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI on 14.12.2015) letter sent to them on 08.01.2016 and decided to send final reminder to the firm to furnish reply			

failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest for EODC.
Case is deferred to 15.03.2016.

71	Case No.: 1/16/80-ALC2/2015	Party Name: GARDNER AEROSPACE PRANITA PRIVATE LIMITED,	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00286/AM16/	RLA File :07/24/040/00176/AM16/	Lic.No/Date:0710108718 11.09.2015	Defer Date:15.03.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME on 01.12.2015) letter sent to them on 08.01.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest for EODC. Case is deferred to 15.03.2016.			

72	Case No.: 2/16/80-ALC2/2015	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00287/AM16/	RLA File :09/24/040/00388/AM16/	Lic.No/Date:0910062708 12.10.2015	Defer Date:15.03.2016
	Decision: The Committee noted that the firm and the RA were requested to forward hard copy of the application on 07.12.2015 followed by reminder on 11.01.2016 and decided to issue a reminder to the RA and firm to send 4 sets of application for consideration of the case. Case is deferred to 15.03.2016.			

73	Case No.: 3/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00288/AM16/	RLA File :09/24/040/00399/AM16/	Lic.No/Date:0910062717 13.10.2015	Defer Date:15.03.2016
	Decision: The Committee noted that the firm and the RA were requested to furnish the hard copy of the application on 08.12.2015 followed by reminder on 08.01.2016 and decided to issue a reminder to the RA and firm to send 4 sets of application for consideration of the case. Case is deferred to 15.03.2016.			

74	Case No.: 4/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00289/AM16/	RLA File :09/24/040/00398/AM16/	Lic.No/Date:0910062718 13.10.2015	Defer Date:15.03.2016
	Decision: The Committee noted that the firm and the RA were requested to furnish the hard copy of the application on 08.12.2015 followed by reminder on 08.01.2016 and decided to issue a reminder to the RA and firm to send 4 sets of application for consideration of the case. Case is deferred to 15.03.2016.			

75	Case No.: 5/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00290/AM16/	RLA File :09/24/040/00400/AM16/	Lic.No/Date:0910062719 13.10.2015	Defer Date:15.03.2016
	Decision: The Committee noted that the firm and the RA were requested to furnish the hard copy of the application on 08.12.2015 followed by reminder on 08.01.2016 and decided to issue a reminder to the RA and firm to send 4 sets of application for consideration of the case.			

Case is deferred to 15.03.2016.

76	Case No.:17/16/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00302/AM16/	RLA File :05/24/040/00305/AM16/	Lic.No/Date:0510396006 21.10.2015	Defer Date:15.03.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 28.12.2015 for examination and comments. Case is deferred to 15.03.2016.				

77	Case No.:18/16/80-ALC2/2015	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00303/AM16/	RLA File :05/24/040/00221/AM16/	Lic.No/Date:0510396072 30.10.2015	Defer Date:15.03.2016
Decision: The Committee noted that the firm has informed vide letter dated 28.12.2015 that the above mentioned AA has been obtained on repeat basis in terms of Para 4.12 (iv) of HBP 2015-2020 and decided to confirm from the RA whether the statement is correct. Case is deferred to 15.03.2016.				

78	Case No.:19/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00304/AM16/	RLA File :09/24/040/00430/AM16/	Lic.No/Date:0910062807 30.10.2015	Defer Date:15.03.2016
Decision: The Committee noted that the firm and the RA were requested to furnish the hard copy of the application on 18.12.2015 followed by reminder on 11.01.2016 and decided to issue another reminder to the RA and firm to send 4 sets of application for consideration of the case. Case is deferred to 15.03.2016.				

79	Case No.:1/19/80-ALC2/2015	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00377/AM16/	RLA File :05/24/040/00385/AM16/	Lic.No/Date:0510396548 07.12.2015	Defer Date:15.03.2016
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as follows and decided to send it to the firm to furnish reply:- "S.No.4,5,and 11 of Standard Deficiency Letter (Export Product Wise)" Case is deferred to 15.03.2016.				

80	Case No.:1/22/80-ALC2/2015	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00411/AM16/	RLA File :09/24/040/00552/AM16/	Lic.No/Date:0910063136 13.01.2016	Defer Date:15.03.2016:
Decision: The Committee noted that hard copy of the application has not been received and decided to issue reminder to the RA and firm to send 4 sets of application for consideration of the case. Case is deferred to 15.03.2016.				

81	Case No.:3/22/80-ALC2/2015	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:22/80-ALC2/2015 02.02.2016	Status: Deferred
	HQ File :01/80/050/00413/AM16/	RLA File :34/24/040/00262/AM16/	Lic.No/Date:3410041818 19.01.2016	Defer Date:15.03.2016
	Decision: The Committee noted that hard copy of the application has not been received and decided to issue reminder to the RA and firm to send 4 sets of application for consideration of the case. Case is deferred to 15.03.2016.			

S.No.631

Case No. A/R-93	M/s. Gas Tech Engineering (India) Pvt. Ltd., Faridabad	HQF.No.01/80/050/00575/AM13/DES.I	Licence No. & date
Meeting No.22/16		RA.F.No.05/23/040/00447/AM13	0510345184 dt.07.02.2013
Date: 02.02.2016		Request for revision of norms	

Decision: The Committee noted that the firm was asked to submit assembly drawing of "Gas Regeneration Unit Package" (export item) showing use of 3 Nos. of "Horizontal Reciprocating Triplex Plunger Pump with motor" (import item No. 11) as per DIPP Note No. 12/120/2015-TSW/93-A/R dated 10.11.2015. NC further noted that the firm has not replied to the final reminder sent to them on 08.01.2016 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.

Case is deferred to 15.03.2016.

S.No.632

Case No. A/R-114	M/s. Technoweb Textile Engineering P. Ltd., Mumbai	HQF.No.01/80/050/00006/AM15/DE S.I	Lic. No. & date
Meeting No.22/16		RA.F.No.03/95/040/00936/AM14	0310771124 dt.26.12.2013
Date: 02.02.2016		Request for revision of norms	

Decision: The Committee decided to ratify the norms based upon written recommendation of C&PC vide OM No.46011/40/2014-PC-II dated 17.12.2015 (copy to be sent to RA and firm).

RA may take action accordingly.

S.No.633

Case No. A/R-01	M/s. Decon India Plastics Pvt. Ltd., Pune	HQF.No.01/80/050/00009/AM15/DES.I	Lic. No. & date
Meeting No.22/16		RA.F.No.31/83/040/00231/AM14	3110062832 dt.26.02.2014
Date: 02.02.2016		Request for revision of norms	

Decision: The Committee noted that firm's reply dated 26.11.2015 has been sent to C&PC on 09.12.2015 for examination and comments.

Case is deferred to 15.03.2016.

S.No.634

Case No. A/R-41	M/s. Chemicon Pvt. Ltd., Bangalore	HQF.No.01/80/050/00016/AM14/DE S.I	Lic. No. & date
Meeting No.22/16		RA.F.No.07/24/040/00452/AM13	0710093506 dt.01.02.2013
Date: 02.02.2016		Request for fixation of norms	

Decision: The Committee noted that the DIPP has furnished its written comments vide Note No. 12/108/2015-TSW/41-A / R dated 29.09.2015. The Committee noted that the firm has submitted a copy of the EPCG licence vide its reply dated 16.11.2015. The Committee decided to deliberate further on it.

Case is deferred to 15.03.2016.

S.No.635

Case No. A/R-80	M/s. Autotech Industries (India) Pvt. Ltd., Chennai	HQF.No.01/80/050/00541/AM13/DE S.I	Lic. No. & date
Meeting No.22/16		RA.F.No.04/24/040/00166/AM13	0410142832 dt.23.01.2013
Date: 02.02.2016		Request for revision of norms	

Decision: The Committee noted that this case has already been approved in Meeting No.21/80 dated 19.01.2016 and decided to withdraw the case.

S.No.636

Case No. A/R-81	M/s. Autotech Industries (India) Pvt. Ltd., Chennai	HQF.No.01/80/050/00173/AM12/DE S.I	Lic. No. & date
Meeting No.22/16		RA.F.No.04/24/040/00072/AM12	0410125099 dt.17.06.2011
Date: 02.02.2016		Request for revision of norms	

Decision: The Committee noted that this case has already been approved in Meeting No.21/80 dated 19.01.2016 and decided to withdraw the case.

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HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

S.No.637

Case No. A/R-89	M/s. Freedom Ophthalmic Pvt. Ltd., Hosur	HQF.No.01/80/050/00525/AM15/DE S.I	Lic. No. & date 0410159832 dt.03.12.2014
Meeting No.22/16		RA.F.No.04/24/040/00232/AM15	
Date: 02.02.2016		Request for amendment of norms	

Decision: The Committee noted that firm's request dated 22.06.2015 has been sent to C&PC on 06.08.2015, followed by reminder on 23.10.2015 and 11.01.2016 to expedite their comments and decided to remind C&PC again to expedite comments.

Case is deferred to 15.03.2016.

S.No.638

Case No. A/R-90	M/s. Terumo Penpol Ltd.,	HQF.No.01/80/050/00073/AM16/DE S.I	Lic. No. & date 5310008377 dt.28.05.2009
Meeting No.22/16		RA.F.No.53/21/040/00002/AM10	
Date: 02.02.2016		Request for fixation of norms	

Decision: The Committee noted that firm's reply dated 02.01.2016 has been sent to C&PC on 06.01.2016 for comments and decided to await comments.

Case is deferred to 15.03.2016.

S.No.639

Case No. A/R-104	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00053/AM16/DE S.I	Lic. No. & date 0310793873 dt.01.02.2015
Meeting No.22/16		RA.F.No.03/94/040/01034/AM15	
Date: 02.02.2016		Request for revision of norms	

Decision: The Committee decided to modify the norms based upon recommendation of DIPP vide ID Note No. 12/9/2016-TSW/104-A/R dated 02.02.2016 as under:-

1. Quantity of import item at Sl. No. 5 may be allowed as 26360 Kgs. (23965 Meters) inclusive of 2 % wastage.
2. Quantity of additional import item namely, "Inspection Port" proposed to be included in the Advance Authorization may be allowed as 15 Nos.(75 Kgs.) on net to net basis with accountability clause

RA may take further necessary action accordingly.

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HARADHAN DAS

Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.No.640

Case No. A/R-149	M/s. Arihant Industries, Ambala Cantt.(Haryana)	HQF.No.01/80/050/00426/AM15/DE S.I	Lic. No. & date 3310029998 dt.04.07.2014
Meeting No.22/16		RA.F.No.33/24/040/00005/AM15	
Date: 02.02.2016		Request for fixation of norms	

Decision: The representatives from the firm namely Shri Suneet Jain, Director and Shri Mohit Katyal Export Manager appeared for the 'personal hearing' before the Committee to explain about import/export products in the case. It was clarified by them that they have exported after extensive and multiple manufacturing operations. It is also evident from the fact that value addition of more than 400% has been achieved. It was also submitted by them that the items were imported on net to net basis and hence General Note-4 is applicable to them.

Technical Authorities confirmed that multiple manufacturing operations like calibration, addition of indigenous components, machining, powder coating etc. are involved in the manufacturing of export items.

The Committee, after detailed deliberation, decided to ratify the norms for the subject authorization as per General Note-4 for engineering products.

RA may take further necessary action accordingly.

S.No.641

Case No. A/R-150	M/s. Dee Development Engineers Ltd., Faridabad	HQF.No.01/80/050/00137/AM16/DE S.I	Lic. No. & date 0510394474 dt.08.06.2015
Meeting No.22/16		RA.F.No.05/23/040/00082/AM16	
Date: 02.02.2016		Request for change ITC(HS) of description of export item	

Decision: The Committee noted that the firm's request dated 16.12.2015 has not been supported by DHI for change in ITC code of Export Products/inputs.

RA may take further necessary action accordingly.

S.No.642

Case No. A/R-151	M/s. Micro-Tech C.N.C. Pvt. Ltd., Hosur Tamil Nadu	HQF.No.01/80/050/00207/AM13/DE S.I	Lic. No. & date 0710088933 dt.15.06.2012
Meeting No.22/16		RA.F.No.07/24/040/00096/AM13	
Date: 02.02.2016		Request for revision of norm	

Decision: The Committee noted that the firm's request dated 11.12.2015 has been sent to DHI on 22.01.2016 for comments.

Case is deferred to 15.03.2016.

S.No.643

Case No. A/R-152	M/s. Veeline Media Ltd., Kolkata	HQF.No.01/80/050/00434/AM15/DE S.I	Lic. No. & date 0210204923 dt.05.09.2014
Meeting No.22/16		RA.F.No.02/24/040/00117/AM15	
Date: 02.02.2016		Request for revision of norm	

Decision: The Committee noted that the firm's request dated 18.12.2015 has been sent to DIPP on 22.01.2016 for comments.

Case is deferred to 16.02.2016.

S.No.644

Case No. A/R-153	M/s. ISGEC Heavy Engineering Ltd., Yamunnagar	HQF.No.01/80/050/00102/AM16/DE S.I	Lic. No. & date 0510393476 dt.04.03.2015
Meeting No.22/16		RA.F.No.05/23/040/00534/AM15	
Date: 02.02.2016		Request for revision of norm at import item No.1.	

Decision: The Committee noted that the firm's request dated 17.09.2015 has been sent to DHI on 22.01.2016 for comments.

Case is deferred to 15.03.2016.

S.No.645

Case No. A/R-154	M/s. ISGEC Hitachi Zosen Ltd., Noida	HQF.No.01/80/050/00019/AM16/DE S.I	Lic. No. & date 0510393737 dt.25.03.2015
Meeting No.22/16		RA.F.No.05/23/040/00572/AM15	
Date: 02.02.2016		Request for revision of norm at import item No.13.	

Decision: The Committee noted that DIPP vide ID No.12/9/2016-TSW/154-A/R dated 02.02.2016 has recommended to maintain status quo and to inform the firm as under:-

1. Quantity of import item at Sl. No. 30 (FCAW Filler Wire) for overlay has been allowed with 10 % wastage instead of 40 % claimed by them

RA may take further necessary action accordingly.

S.No.646

Case No. A/R-155	M/s. Transasia Bio Medicals Ltd., Mumbai	HQF.No.01/80/050/00489/AM15/DE S.I	Lic. No. & date 0310790197 dt.13.10.2014
Meeting No.22/16		RA.F.No.03/95/040/00564/AM15	
Date: 02.02.2016		Request for fixation of norm	

Decision: The Committee noted that the firm's request dated 31.08.2015 has been sent to DIT on 22.01.2016 for comments.

Case is deferred to 15.03.2016.

S.No.647

Case No. A/R-156	M/s. Undercarriage and Tractor Parts Pvt. Ltd., Kolhapur	HQF.No.01/80/050/00604/AM15/DE S.I	Lic. No. & date 0310791748 dt.05.12.2014
Meeting No.22/16		RA.F.No.03/95/040/00750/AM15	
Date: 02.02.2016		Request for additional/amendment of norm	

Decision: The Committee noted that the applicant has requested to add one more export product as the export order was cancelled. The norms for the new export item have already been approved by the Norms Committee in Meeting No.4/80 –ALC2/2015 held on 26.05.2015:-

Export item: 'Track Chain consisting of Elements (Parts of Undercarriage) Part No.422-5504/422-5505 (Total Net Wt. of LH & RH of Elements (Manufactured out of HR Alloy steel bar) =518120 Kgs. (gross weight 792724 Kgs)'.

As per provision mentioned in Para 4.7.1(b) of HBP (Vol.I) 2009-14 and Para4.12(vi) of HBP 2015-20, there is no need of seeking ratification of the input and output norms by NC up to 2 years. The Committee, therefore, decided that the export product 'Track Chain consisting of Elements' mentioned above may be added on the export side. Additional inputs for the new export product may be allowed as per decision of the norms committee meeting No.4/80 dated 26.05.2015. However, no change in quantity of HR alloy steel bar is to be done.

However, the applicant will be required to fulfil export obligation within the initial/extended obligation period as per provision of Foreign Trade Policy/HBP (Vol.I). RA may enhance FOB & CIF values and call for additional fees, if required.

RA may take further necessary action accordingly.

Han
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Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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No. 46011/78/2010-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

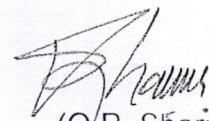
Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the February 02, 2016

OFFICE MEMORANDUM

Subject : Request for fixation of Norms against Advance Authorization Application from M/s. Automat Irrigation Pvt. Ltd., Shahdara, Delhi for issued under Para 4.7 (of HBP (Vol-I) against the Advance Authorisation Numbers is as under :

- (a) No. 0510385020 dated 25.04.2014
(b) No. 0510362949 dated 20.08.2013

Please refer to your Office I.D. note No. 01/80/050/00138/AM-11/DES-i/1463 dated 20.01.2016 on the subject cited above and to communicate that last reminder vide OM of even number dated January 14, 2016 informed DGFT (copy enclosed) about sending information of these applications, which are yet to be received. Since the time limit is over, therefore recommended for rejection.



(O.P. Sharma)

Joint Industrial Adviser

Tel: 011-23071442

Telefax: 011-23071187

Email: omsharma@nic.in

✓ Shri Haradhan Das,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 265
Fax: 2306 2225/23061613



HARADHAN DAS

Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Encl : as stated above

(29)

Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the 30th July, 2014

To

M/s. Automat Irrigation Pvt. Ltd.,
Plot No.18-19, Hind Pocket Books,
GT Road, Shahdara
Delhi - 110095

Subject: Advance Authorization Applications from M/s. Automat Irrigation Pvt. Ltd. for the import of raw material against the export of Rigid Poly Vinyl Chloride (PVC) Articles of different sizes/weight. (Advance Authorization No.0510385020 dated. 25.4.2014 & Advance Authorization No. 0510362949 dated. 20.8.2013)

I am directed to refer to your advance authorisation applications received from O/o DGFT on above mentioned subject. You are being advised to submit the following information.

1. Technical specifications, % composition (by weight) specific details of items to be exported along with specific end use/application and the copy of export order for the export product i.e. Rigid Poly Vinyl Chloride (PVC) Articles may be furnished.
2. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated.
3. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished.
4. The complete formulation of PVC compound to be used for the manufacture of Rigid Poly Vinyl Chloride (PVC) Articles along with standard/authentic literature for formulation of PVC compound.
5. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process.
6. Whether the scrap generated in the manufacturing process is being reused, if not, the technical reasons for the same may be furnished.
7. Details of production of export product under reference and corresponding consumption of raw material in the year 2012-13 and 2013-14 duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
8. Any other relevant information.
9. Small sample of the export product.

H. Ran
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Yours faithfully,

Dharam Vir
(Dharam Vir) 20/7/14
Section Officer
Tele:- 2338 2575

ssm
etc
Copy to: Ms. Priya Ranjan, FTDO, (DES-I), O/o, DGFT, Udyog Bhawan, New Delhi-110001 [w.r.t. their O.M No. 01/80/050/00270/AM-14/DES-I/324 dated 30.05.2014 & U.O.No.01/80/050/138/AM15/DES-I/412 dated 19.06.2014]

(30)

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

11
02/02/16

Subject: AA no 0710099970 dated 26.11.13 for M/s Dynamnatic technologies Ltd

30(65)/14 -ME

Norms may be fixed as follows:-

Import Sno	Part Nos	Import Raw Materials	Size (Thickness/ Dia in mm)	wastage %	Import allowed (kg)
1	724S4911-201	Aluminium Plate, AMS4050 (7050-T7451), ARAP00040	25.4	644.026	3668.730
	724S4911-203		25.4	669.984	
	724S4911-207		25.4	649.005	
	724S4911-205		25.4	632.016	
	724S4172-201		25.4	576.694	
	724S4902-207		25.4	628.022	
2	724S4177-235	Aluminium Plate-,AMS4050 (7050-T7451), ARAP00046	31.75	771.707	1092.462
	724S4828-203		31.75	738.807	
	724S4828-205		31.75	738.807	
	724S4189-207		31.75	830.237	
	724S4189-205		31.75	829.813	
	724S4902-235		31.75	794.693	
	724S4902-236		31.75	794.693	
3	724S4929-201	Aluminium Plate BMS 7-323 7050- T7451, ARAP00071	38.1	855.704	345.000
4	724S4119-231	Aluminium Plate 7050-T7451 (AMS 4050) , ARAP00068,	50.8	1450.310	5043.238
	724S4119-233		50.8	1450.310	
	724S4939-201		50.8	803.832	
5	724S4180-203	Aluminium Plate 7050-T7451 (AMS 4050) , ARAP00045	57.15	817.417	12353.759
	724S4929-203		57.15	753.308	
	724S4929-204		57.15	753.308	
	724S4902-271		57.15	531.959	
	724S4902-273		57.15	857.277	
	724S4181-203		57.15	817.417	
	724S4902-285		57.15	853.639	
6	724S4615-267	Aluminium Plate AMS 4050, 7050-T7451, ARAP00055	63.5	641.359	3333.389
	724S4615-265		63.5	485.500	
	724S4171-207		63.5	863.973	

Import Sno	Part Nos	Import Raw Materials	Size (Thickness/ Dia in mm)	wastage %	Import allowed (kg)
7	724S4801-201	Aluminium Plate BMS 7-323, 7050- T7451, ARAP00047	63.5	742.687	146.965
8	724S4189-201	Aluminium Plate BMS 7-323, 7050- T7451, ARAP00049	76.2	590.276	3453.178
	724S4189-213		76.2	630.072	
	724S4615-261		76.2	515.652	
	724S4615-259		76.2	515.652	
9	724S4178-201	Aluminium Plate BMS 7-323 7050- T7451, ARAP00057	82.55	1082.136	3900.578
10	724S3612-203	Aluminium Sheet Clad 2024-T3, ARAS00046, AMS-QQ-A-250/5	0.813	137.398	164.695
	724S3612-215		0.813	141.343	
	724S4173-203		0.813	145.534	
	724S4612-215		0.813	142.119	
	724S4612-216		0.813	142.119	
	724S4615-237		0.813	140.131	
	724S4615-239		0.813	138.672	
	724S4615-245		0.813	142.456	
	724S4902-291		0.813	120.320	
	724S4912-225		0.813	141.173	
	724S4912-241		0.813	141.582	
	724S4912-247		0.813	245.432	
	724S4912-257		0.813	148.416	
	724S4912-259		0.813	142.653	
	724S4912-263		0.813	136.462	
	724S4912-267		0.813	133.527	
	724S4919-235		0.813	174.351	
11	145S4607-15	Aluminium Sheet - Clad 2024-T3, ARAS00044,AMS-QQ-A-250/5	0.5	74.448	293.276
	145S4607-16		0.5	74.448	
	724S4902-253		0.5	74.448	
	724S4902-254		0.5	74.448	
	724S4919-219		0.5	74.448	
	724S4919-220		0.5	74.448	
12	145S4607-17	Aluminium Sheet - Clad 2024-T0, ARAS00015,AMS-QQ-A-250/5	0.5	125.699	135.175
	145S4607-18		0.5	125.699	
	724S4902-209		0.5	125.699	
	724S4902-210		0.5	125.699	
	724S4902-275		0.5	125.699	
	724S4902-276		0.5	125.699	
	724S4902-283		0.5	125.699	
	724S4919-237		0.5	84.690	
13	724S4177-201	Aluminium Sheet , Clad 2024-	0.635	150.006	306.574

Import Sno	Part Nos	Import Raw Materials	Size (Thickness/ Dia in mm)	wastage %	Import allowed (kg)
	724S4902-211	T3,ARAS00045, AMS-QQ-A-250/5,	0.635	150.006	
	724S4905-211		0.635	150.006	
	724S4912-205		0.635	150.006	
	724S4912-206		0.635	150.006	
	724S4912-217		0.635	150.006	
	724S4912-218		0.635	150.006	
	724S4912-219		0.635	150.006	
	724S4912-220		0.635	150.006	
	724S4924-219		0.635	150.048	
	724S4121-205	Aluminium Sheet , Clad 2024-T3,ARAS00047, AMS-QQ-A-250/5	1.016	161.181	156.860
14	724S4177-209		1.016	161.181	
	724S4502-213		1.016	161.181	
	724S4502-214		1.016	161.181	
	724S4603-211		1.016	162.604	
	724S4902-259		1.016	161.181	
	724S4902-260		1.016	161.181	
	724S4905-201		1.016	161.181	
	724S4905-202		1.016	161.181	
	724S4912-221		1.016	161.181	
	724S4912-222		1.016	161.181	
	724S4912-223		1.016	161.181	
	724S4912-243		1.016	161.181	
	724S4106-201	Aluminium Sheet Clad 2024-T3, ARAS00048, AMS-QQ-A-250/5	1.27	134.224	239.753
15	724S4113-209		1.27	154.331	
	724S4174-209		1.27	134.224	
	724S4174-219		1.27	134.224	
	724S4174-221		1.27	134.224	
	724S4174-231		1.27	134.224	
	724S4174-235		1.27	134.121	
	724S4177-223		1.27	134.224	
	724S4179-203		1.27	134.224	
	724S4179-204		1.27	134.224	
	724S4180-201		1.27	134.224	
	724S4615-225		1.27	134.224	
	724S4615-229		1.27	134.224	
	724S4615-233		1.27	134.224	
	724S4615-235		1.27	134.224	
	724S4615-263		1.27	134.224	
	724S4902-255		1.27	134.224	
	724S4902-256		1.27	134.224	
16	724S4104-201	Aluminium Sheet Clad 2024-T3,	1.6	165.824	53.365

Import Sno	Part Nos	Import Raw Materials	Size (Thickness/ Dia in mm)	wastage %	Import allowed (kg)
	724S4110-215	ARAS00049, AMS-QQ-A-250/5	1.6	164.960	
	724S4177-205		1.6	164.960	
	724S4189-203		1.6	167.202	
	724S4189-209		1.6	168.190	
	724S4615-205		1.6	164.960	
	724S4615-215		1.6	164.960	
	724S4615-247		1.6	164.960	
	724S4615-269		1.6	164.960	
	724S4615-271		1.6	164.960	
	724S4615-273		1.6	164.960	
	724S4615-275		1.6	164.960	
	724S4178-203		1.77	167.370	
	724S4189-211		1.77	167.370	
17	724S4189-215	Aluminium Sheet Clad 2024-T3, ARAS00050, AMS-QQ-A-250/5	1.77	167.370	83.726
18	724S4181-201	Aluminium Sheet Clad 2024-T3, ARAS00051, AMS-QQ-A-250/5,	2.032	152.133	42.566
19	724S4177-207	Aluminium Sheet - Clad 2024-T3, ARAS00053, AMS-QQ-A-250/5	3.175	150.962	71.815
	724S4177-217		3.175	150.962	
20	724S4924-209	Aluminium Sheet , Clad 2024-T3, ARAS00055, AMS-QQ-A-250/5,	3.55	120.099	79.220
	724S4924-227		3.55	120.016	
21	724S4102-203	Aluminium Sheet AMS-QQ-A- 250/4, ARAS00035, unclad 2024-T3	1.27	901.037	329.437
	724S4102-204		1.27	901.037	
	724S4924-235		1.27	875.553	
22	724S4924-227	Aluminium Sheet 2024-T3 Bare, ARAS00086, AMS-QQ-A-250/4	3.556	297.329	38.144
23	724S4171-201	Aluminium Sheet AMS4347 , 6013-T4, ARAS00041	0.813	633.657	54.214
	724S4905-207		0.813	633.657	
	724S4905-208		0.813	633.657	
24	724S4171-203	Aluminium Sheet AMS4347 , 6013-T4, ARAS00037	1.016	1130.257	55.356
	724S4171-204		1.016	1130.257	
	724S4905-209		1.016	1130.257	
	724S4905-210		1.016	1130.257	
	724S4905-215		1.016	1130.257	
	724S4905-216		1.016	1130.257	
			1.016	1130.257	

Import Sno	Part Nos	Import Raw Materials	Size (Thickness/ Dia in mm)	wastage %	Import allowed (kg)
25	145S4106-26	Aluminium Sheet Bare 6061-T6, ARAS00058, AMS-QQ-A-250/11	0.5	121.294	11.153
26	724S4042-205	Aluminium Sheet Bare 6061-T6, ARAS00087, AMS-QQ-A-250/11	1.016	158.082	11.000
	724S4615-249		1.016	155.081	
27	724S4174-233	Aluminium Sheet Bare 6061-T4, ARAS00059, AMS-QQ-A-250/11	1.016	146.463	19.224
28	724S4115-205	Aluminium Sheet AMS-QQ-250/12, ARAS00025, unclad 7075-T6	0.813	2377.064	39.819
	724S4501-209		0.813	7301.192	
	724S4919-225		0.813	7301.192	
	724S4919-226		0.813	7301.192	
	724S4919-227		0.813	7301.192	
	724S4919-228		0.813	7301.192	
	724S4919-229		0.813	7301.192	
	724S4919-230		0.813	7301.192	
	724S4919-231		0.813	7301.192	
	724S4919-232		0.813	7301.192	
29	724S4110-201	Aluminium Sheet, AMS-QQ-A-250/12, ARAS00026, unclad 7075-T6.	1.016	3077.622	249.913
	724S4110-203		1.016	3077.622	
	724S4112-203		1.016	3077.622	
	724S4112-209		1.016	3077.622	
	724S4112-213		1.016	3077.622	
	724S4112-217		1.016	3077.622	
	724S4112-219		1.016	3077.622	
	724S4119-201		1.016	3077.622	
	724S4119-202		1.016	3077.622	
	724S4119-203		1.016	1496.311	
	724S4121-201		1.016	3077.622	
	724S4622-205		1.016	3077.622	
	724S4622-215		1.016	3077.622	
	724S4622-217		1.016	3077.622	
30	724S4919-217	Aluminium Sheet AMS-QQ-A-250/12, ARAS00024, unclad 7075-T6.	0.635	640.960	27.549
	724S4919-218		0.635	640.960	
	724S4919-233		0.635	640.960	
31	145S4607-9	Aluminium Sheet, AMS-QQ-A-250/12, ARAS00027, unclad 7075-T6	1.27	1505.535	145.802
	724S4110-207		1.27	1350.708	
	724S4110-213		1.27	1350.708	
	724S4112-205		1.27	1709.635	

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HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

Import Sno	Part Nos	Import Raw Materials	Size (Thickness/ Dia in mm)	wastage %	Import allowed (kg)
	724S4119-207		1.27	1292.464	
	724S4174-215		1.27	1225.535	
	724S4501-207		1.27	1784.629	
	724S4504-227		1.27	1355.485	
	724S4615-241		1.27	1350.708	
	724S4615-243		1.27	1350.708	
32	724S4119-225	Aluminium Sheet AMS-QQ-A-250/12, ARAS00008, 7075-T6	1.6	399.785	50.932
	724S4119-227		1.6	399.785	
33	724S4605-205	Aluminium Sheet Clad 7075-T6, ARAS00061, AMS-QQ-A-250/13	2.54	375.269	299.420
	724S4605-206		2.54	375.269	
34	724S4504-229	Aluminium Sheet Clad 7075-T76, ARAS00073, AMS 4316	2.54	151.267	90.959
35	724S4611-203	Aluminium Sheet Clad 7075-T6, ARAS00068, AMS-QQ-A-250/13,	1.6	129.041	197.433
36	724S4611-201	Aluminium Sheet Clad 7075-T6, ARAS00079, AMS-QQ-A-250/13 ,	1.27	148.996	216.128
37	724S4177-221	Aluminium Sheet ,Clad 7075-T6, ARAS00069, AMS-QQ-A-250/13,	2.032	123.070	21.415
38	724S4277-201	Aluminium Sheet Clad 7075-T6, ARAS00071, AMS-QQ-A-250/13,	3.175	131.482	50.926
39	724S4105-203	Aluminium Sheet Clad 7075-T6, ARAS00066, AMS-QQ-A-250/13	0.635	1065.408	44.350
	724S4105-204		0.635	1065.408	
	724S4105-205		0.635	1065.408	
	724S4105-206		0.635	1065.408	
40	724S4912-265	Aluminium Sheet Clad 7075-T76, ARAS00075, AMS-4316	1.27	145.877	46.422
41	724S4605-201	Aluminium Sheet Clad 7075-T76, ARAS00074, AMS 4316	1.6	167.053	5.127
42	724S4503-229	Aluminium Sheet Clad 7075-T0, ARAS00062, AMS-QQ-A-250/13	1.6	337.556	573.158

Import Sno	Part Nos	Import Raw Materials	Size (Thickness/ Dia in mm)	wastage %	Import allowed (kg)
	724S4504-221		1.6	337.556	
43	724S4504-225	Aluminium Sheet Clad 7075-T76, ARAS00072,AMS 4316.	1.27	152.294	21.193
44		Aluminium Sheet BAC1534- 33F,ARAS00076,QQ-A-250/1, LAMINATED SHEET(SHIM)	0.8382	137.825	9.513
45	724S4179-205	Aluminium Extrusion AMS-QQ-A 200/11, BAC 1503-100339, 7075,T73511 ARAE00051		7.000	35
46	724S4174-229	Aluminium Extrusion AMS-QQ-A 200/11, ARAE00030, ALCOA49225 X 8.0-T6511		7.000	35
47	724S4512-213	Aluminium Extrusion AMS-QQ-A 200/11, ARAE00031, AND10133- 1401-T6511		7.000	22
48	724S4622-207	Aluminium Extrusion AMS-QQ-A- 200/11, ARAE00032, AND10134- 1003 X 8.45-T6511		7.000	58
49	724S4177-203	Aluminium Extrusion AMS-QQ-A- 200/11, ARAE00033, AND10134- 2003-T6511		7.000	13
	724S4177-215			7.000	
50	724S4171-211	Aluminium Extrusion AMS-QQ-A- 200/11, ARAE00038, AND10136- 2001,T73511		7.000	46
51	724S4224-210	Aluminium Extrusion AMS-QQ-A- 200/11, ARAE00034, AND10136- 2006,T6511		7.000	22
52	724S4189-217	Aluminium Extrusion AMS-QQ-A- 200/11, ARAE00035, BAC-1503- 100131-T6511		7.000	46
	724S4189-219			7.000	

Import Sno	Part Nos	Import Raw Materials	Size (Thickness/ Dia in mm)	wastage %	Import allowed (kg)
53	724S4112-215	Aluminium Extrusion AMS-QQ-A-200/11, ARAE00036 , BAC1503-100133,T6511		7.000	46
	724S4112-216			7.000	
54	724S4328-208	Aluminium Extrusion AMS-QQ-A-200/11, ARAE00039 , BAC1503-100133,T73511		7.000	46
55	724S4112-211	Aluminium Extrusion,AMS-QQ-A-200/11 , ARAE00037,BAC1503-1420-7075-T6511		7.000	104
	724S4112-221			7.000	
	724S4112-223			7.000	
	724S4501-205			7.000	
56	724S4110-209	Aluminium Extrusion, AMS-QQ-A-200/11 , ARAE00012,Tiernay 60-305-7075-T6		7.000	34
57	724S4622-201	Aluminium Extrusion,AMS-QQ-A-200/11,ARAE00013,BAC1503-1420-7075-T6		7.000	256
58	724S4110-243	Aluminium Extrusion, ARAE00020, AMS-QQ-A-200/11 ,BAC1504-8245-T0		7.000	814
59	724S4824-201	Aluminium Extrusion AMS-QQ-A-200/11, ARAE00040, Tiernay 60-16966-T73511		7.000	34
60	724S4110-211	Aluminium Extrusion AMS-QQ-A-200/11, ARAE00027, Tiernay 60-3233-T6		7.000	34
61	724S4781-214	Aluminium Extrusion,tienary60-8009 , AMS-QQ-A-200/11, ARAE00011,7075-T6		7.000	93

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Import Sno	Part Nos	Import Raw Materials	Size (Thickness/ Dia in mm)	wastage %	Import allowed (kg)
62	724S4503-207	Aluminium Extrusion, tinary60-8009 , AMS-QQ-A-200/11, ARAE00024, 7075-T0		7.000	197
	724S4504-219			7.000	
63	724S4823-201	Aluminium Extrusion AMS-QQ-A-200/11, ARAE00028, VS90407 X 5.7-T6		7.000	34
64	724S4155-205	Aluminium Extrusion AMS-QQ-A-250/12, ARAE00045, BAC1517-1521, T0		7.000	616
65	724S4156-215	Aluminium Extrusion AMS-QQ-A-250/12, ARAE00045, BAC1517-1521, 7075-T6		7.000	325
66	724S4226-201	Aluminium Extrusion AMS-QQ-A-250/11, ARAE00023, BAC1517-1523- T0		7.000	1244
67	724S4789-214	Aluminium Extrusion AMS-QQ-A-250/12, ARAE00010, BAC1517-1523, 7075-T6		7.000	768
68	724S4106-215	Aluminium Extrusion AMS-QQ-A-200/3, ARAE00041, AND10137-1005-T4		7.000	46
	724S4106-217			7.000	
69	724S4171-205	Aluminium Extrusion MS20001H6, 2024- T3511, ARAE00042		7.000	140
	724S4171-206			7.000	
70	724S4889-259	Aluminium Extrusion MS20001-PX4-500, 2024- T3511, ARAE00043		7.000	93
71	724S4870-215	Aluminium Extrusion MS20001-PY4-400, ARAE00055		7.000	46
72	114S5905-105A	Aluminium Extrusion Make from MS20001PY12-188, ARAE00044		7.000	11

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Import Sno	Part Nos	Import Raw Materials	Size (Thickness/ Dia in mm)	wastage %	Import allowed (kg)
73	724S4671-301	Aluminium Extrusion Make from VS20101-2-2, ARAE00046		7.000	46
74	724S4109-201	Steel Sheet-AMS 5518, 1/2 HARD- G 301, ARSS00002	0.8128	134.350	23.435
75	724S4112-207	Steel Sheet-AMS 5518, 1/2 HARD- G 301, ARSS00012	0.8128	630.776	23.590
	724S4119-221		0.8128	630.776	
	724S4119-223		0.8128	630.776	
76	724S4121-207	Steel Sheet-AMS 5517, 1/4 HARD- G 301, ARSS00010	1.6	126.304	154.179
	724S4121-209		1.6	126.304	
	724S4177-219		1.6	126.304	
77	724S4902-223	Steel Sheet-AMS 5517, 1/4 HARD- G 301, ARSS00009	1.016	37.937	33.071
	724S4919-213		1.016	206.142	
78	724S4612-205	Steel Sheet-AMS 5518, 1/2 HARD- G 301, ARSS00017	0.305	147.072	3.000
79	724S4101-201	Steel Sheet=AMS 6350, SAE 4130, Annealed-O ARSS00018	1.6	100.624	4.815
80	724S4924-211	Steel Sheet-AMS 5528, CRES, G 17-7 PH-Annealed-O ARSS00014.	1.6	94.696	15.576
	724S4924-212		1.6	94.696	
81	724S4106-213	Steel Sheet-AMS 5528, CRES, G 17-7 PH-Annealed-O ARSS00015	2.54	88.374	6.593
82	724S4106-203	Steel Sheet-AMS 5528, CRES, G 17-7 PH-Annealed-O ARSS00016	4.064	126.667	16.382
	724S4106-239		4.064	126.667	
83	724S4804-201	Steel Plate-4340-AMS 6359- ARSP00001	12.7	408.045	447.079
84	724S4811-203	Steel Plate-4340-AMS 6414- ARSP00002	63.5	475.323	371.659
85		Steel Rod-AMS5659 CRES T=15- 5PH, ARSSR00005	38.1	482.391	7.000
86		Steel Rod-AMS6414 (ALT-AMS-S- 5000) G=4340,ARSSR00006	63.5	521.643	95.484
87		Steel Rod-AMS 6371 G=4130,ARSSR00007	50.8	619.065	60.000
88		Steel Rod-AMS 6414 G=4340,ARSSR00008	25.4	480.875	2.904
89		Steel Rod-AMS 6414 G=4340,ARSSR00009	44.45	417.680	8.904

Import Sno	Part Nos	Import Raw Materials	Size (Thickness/ Dia in mm)	wastage %	Import allowed (kg)
90		Steel Rod-AMS6346/4130 ALT-AMS6414/4340 G-4340, ARSSR00004	51	357.568	24.709
458	724S6553-203	Aluminium Plate 7050-T7451 (AMS 4050) , ARAP00045	57.2	515.524	7023.364
	724S6106-203		57.2	714.006	
	724S6106-204		57.2	714.006	
	724S6106-201		57.2	977.086	
	724S6103-203		57.2	1142.143	
	724S6103-204		57.2	1142.143	
	724S6103-219		57.2	1193.575	
	724S6553-204		57.2	870.379	
	724S6104-201		57.2	764.339	
	724S6104-202		57.2	764.339	
	724S6112-201		57.2	650.802	
	724S6112-202		57.2	650.802	
459	724S6802-201	Aluminium Plate BMS 7-323 (AMS4050) , ARAP00047	63.5	381.308	1495.847
	724S6154-211		63.5	568.446	
	724S6154-212		63.5	568.446	
460	724S6151-263	Aluminium Plate-,AMS4050 (7050-T7451) ,ARAP00040,	25.4	460.224	1662.702
	724S6151-264		25.4	460.224	
	724S6111-201		25.4	528.374	
	724S6111-202		25.4	528.374	
	724S6153-202		25.4	148.977	
	724S6153-201		25.4	148.977	
461	724S6929-201	Aluminium Plate BMS 7-323 7050- T7451, ARAP00071	38.1	722.978	678.134
462	724S6553-201	Aluminium Plate 7050-T7451 (AMS 4050) , ARAP00067,	44.45	712.020	469.997
463	724S6105-205	Aluminium Plate 7050-T7451 (AMS 4050) , ARAP00068,	50.8	731.736	485.068
	724S6105-206		50.8	731.736	
464	724S6105-221	Aluminium Plate 7050-T7451 (AMS4050) , ARAP00048	69.85	932.410	1011.969
465	724S6177-203	Aluminium Plate BMS 7-323 7050- T7451, ARAP00049	76.2	1241.310	3950.993
	724S6105-203		76.2	918.089	
	724S6105-204		76.2	918.089	

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HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

Import Sno	Part Nos	Import Raw Materials	Size (Thickness/ Dia in mm)	wastage %	Import allowed (kg)
466	724S6151-261	Aluminium Plate BMS 7-323 7050-T7451, ARAP00077	121	1534.943	15178.810
	724S6151-262		121	1534.943	
467	724S6177-211	Aluminium Plate, 7050-T7351, ARAP00078.	6.35	397.305	4.177
468	724S6155-201	Aluminium Sheet , Clad 2024-T3, ARAS00047, AMS-QQ-A-250/5	1.016	119.706	63.549
	724S6155-202		1.016	119.706	
	724S6501-221		1.016	77.955	
	724S6501-222		1.016	77.955	
	724S6505-207		1.016	131.496	
	724S6505-208		1.016	131.496	
469	724S6501-223	Aluminium Sheet Clad 2024-T3, ARAS00048, AMS-QQ-A-250/5	1.27	230.481	155.780
	724S6505-201		1.27	221.848	
	724S6505-202		1.27	221.848	
	724S6505-203		1.27	221.848	
	724S6505-204		1.27	221.848	
	724S6505-211		1.27	221.848	
470	724S6505-212		1.27	221.848	
	724S6501-219	Aluminium Sheet Clad 2024-T3, ARAS00049, AMS-QQ-A-250/5	1.6	115.923	18.137
471	724S6502-203	Aluminium Sheet Clad 7075-T6, ARAS00066, AMS-QQ-A-250/13	0.635	129.829	98.827
	724S6502-215		0.635	129.829	
	724S6502-216		0.635	129.829	
472	724S6403-209	Aluminium Sheet Clad 7075-T6, ARAS00077, AMS-QQ-A-250/13 ,	0.813	120.450	141.971
	724S6403-210		0.813	120.450	
	724S6403-213		0.813	120.450	
473	724S6108-201	Aluminium Sheet AMS-QQ-250/12, ARAS00025, unclad 7075-T6	0.813	148.824	56.164
	724S6108-202		0.813	148.824	
	724S6108-203		0.813	153.057	
	724S6108-204		0.813	153.057	
	724S6108-205		0.813	109.320	
	724S6108-207		0.813	109.320	
	724S6501-201		0.813	73.953	
	724S6501-202		0.813	73.953	
474	724S6501-219	Aluminium Sheet Clad 7075-T6, ARAS00079, AMS-QQ-A-250/13 ,	1.27	64.762	273.900
475	724S6102-211	Aluminium Sheet Clad 7075-T76, ARAS00073, AMS 4316	2.54	123.484	86.294
	724S6102-212		2.54	123.484	
	724S6102-213		2.54	120.043	
	724S6103-213		2.54	88.173	

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Import Sno	Part Nos	Import Raw Materials	Size (Thickness/ Dia in mm)	wastage %	Import allowed (kg)
476	724S6152-207	Aluminium Sheet Clad 7075-T6, ARAS00080, AMS-QQ-A-250/13	4.064	75.054	93.479
477	724S6106-205	Aluminium Sheet Clad 2024- T3,ARAS00046,AMS-QQ-A-250/5	0.813	109.687	267.672
	724S6106-206		0.813	109.687	
	724S6501-205		0.813	160.143	
	724S6501-213		0.813	172.263	
	724S6501-217		0.813	126.323	
	724S6504-201		0.813	247.441	
	724S6504-202		0.813	247.441	
	724S6504-209		0.813	87.132	
	724S6504-213		0.813	44.868	
478	724S6501-203	Aluminium Sheet Clad 7075-T6, ARAS00078, AMS-QQ-A-250/13	1.016	95.921	152.989
	724S6502-209		1.016	115.394	
	724S6502-211		1.016	153.856	
	724S6502-213		1.016	74.125	
479	724S6152-237	Aluminium Sheet , AMS-QQ-A- 250/12, ARAS00026,unclad7075- T6.	1.016	110.045	36.199
	724S6403-215		1.016	107.365	
	724S6403-216		1.016	107.365	
480	724S6151-265	Aluminium Sheet Clad 7075-T6, ARAS00082, AMS-QQ-A-250/12	3.175	64.378	73.312
481	724S3613-307	Aluminium Extrusion,MS20001PX9-4900, ARAE00059		7.000	174.000
	724S3613-308			7.000	
482	724S6154-209	Aluminium Extrusion AMS-QQ-A- 200/1, ARAE00014, VS90328,T6		7.000	46.000
	724S6154-205			7.000	
483	724S6152-233	Aluminium Extrusion AMS-QQ- 200/1,ARAE00016, BAC-1514- 1648,T6511		7.000	58.000
	724S6152-234			7.000	
484	724S6177-205	Aluminium Extrusion AMS-QQ-A- 200/1, ARAE00017 , BAC-1510- 1417,T73511		7.000	163.000
	724S6177-207			7.000	
	724S6177-208			7.000	

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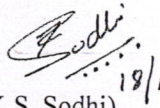
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HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

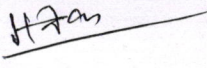
Import Sno	Part Nos	Import Raw Materials	Size (Thickness/ Dia in mm)	wastage %	Import allowed (kg)
485	724S6554-201A	Aluminium Extrusion AMS-QQ-A-200/1, ARAE00018 , BAC-1520-2804,T6511		7.000	151.000
486	724S6103-211	Aluminium Extrusion AMS-QQ-A-200/11-BAC-1503-1513-T6, ARAE00015		7.000	93.000
	724S6103-212			7.000	
487	724S6103-215	Aluminium Extrusion AMS-QQ-A-200/11-BAC-1503-1513-T6, ARAE00053		7.000	93.000
	724S6103-216			7.000	
488	724S6105-211	AMS 5516, G 302-ARSS00013-Steel Sheet	0.635	90.738	2.899
489	724S6152-241	Steel Plate, ARSP00004, CRES STEEL -AMS 5513,G=304	19	529.632	8.941
490		steel Rod-AMS6346, G-4130-ARSSR00001	19	116.995	1.085
491		Steel Rod-AMS5643, G-17-4PH-ARSSR00002	44	11.903	29.990

- 15% recovery for non-ferrous and 5% recovery for steel has been considered while recommending the wastage.
- Sno 421 to 457 may be deleted as per request of firm.
- Sno 662 to 698 may be deleted as per request of firm.
- Sno 642 to 645 may be allowed as applied.
- Rest of the items may be allowed on net to net basis with NIL wastage and accountability clause.

This issues with the approval of Director (ME).


(K.S. Sodhi)
AD (ME)

Sh H. Das, FTDO, DGFT, Udyog Bhawan, New Delhi
O/o DC, MSME UO No 30(65)/14-ME dated 18.01.16


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

-14-
(44)

Subject: Ratification of Norms against AA No.0410156914 dt.8.4.2014

To: nc1.dgft@nic.in

Date: 12/30/15 12:08 PM

From: SSUndararaman FTDO <ss.raman62@nic.in>

Kind attn: Shri Haradhan Das, FTDO

Good afternoon sir. Pl refer your Ir.no.01/80/050/00074/am 16/DES i DT. 8.12.2015. I am directed to inform you that the authorisation in question issued on Repeat Basis in terms of para 4.7.1 of HBP 2009-2014 as per decision of the NC in meeting No.26/80-ALC2/2012 held on 19.3.2013 and hence there being no need for subsequent ratification by the NC, copy of the application was not forwarded to NC. The same was communicated to you on 4.11.2015 by speed post.

Yours faithfully,

S.Sundararaman, FTDO, Office of Addl.DGFT, Chennai

Freedom ofthalmic Pvt. Ltd.

19/80 dt. 22/12/15

Repeat basis.

Shri NK

Haan
30/12/15

Haan
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

(45)

22/12/15
(5)

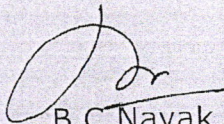
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

16
02/02/16

Subject: Application of M/S L&T Ltd for ratification of norms of licence
AA no-0310781699 dt. 15-05-14

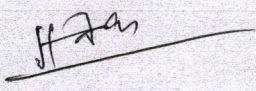
DES-I, DGFT may kindly refer to the above mentioned licence of M/S L&T Ltd. The firm has replied vide their letter of dated 30.10.2015 enclosing their letter of dated 19.11.2014. The same has already been examined earlier. DGFT is requested to get the reply to this office letter of dated 31.08.2015 to examine the request. (Copy enclosed).

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
04-01-16

DGFT, FTDO, NC-I

Deptt. of HI, UO No 3(38)/14-TSW(B) dated


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

46

7(1)
16
02/02/16

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S L&T Ltd for ratification of norms of licence AA no-0310781699 dt. 15-05-14

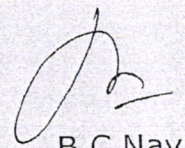
DES-I, DGFT may kindly refer to the above mentioned licence of M/S L&T Ltd .The firm has replied vide their letter of dated 01-04-15. The observations to the reply is as follows.

1. The firm has not submitted the specification of the export product. It has stated that the details of export product at Annexure A and Annexure III. But the same is not available.
2. The firm has also not replied to point 2 of letter dated 20-08-14 regarding the details of spares tools etc.
3. The firm has also not submitted the calculation of clad plates. The firm had earlier mentioned that wastage was due to Excess Cutting, Bending Tolerance etc. But now it has stated that wastage is due to mock up and the item will be used as tube sheet. Therefore, import item becomes a component. The firm may therefore indicate the placement of tubes sheets in the engineering drawing with the number of holes & the dimensions of the holes alongwith the drawing of the tube sheet.
4. Copy of shipping bill containing the endorsement of inputs may also be give.

The firm may be asked to submit the above information/clarification examined the request.

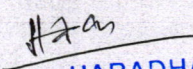
The above issues with the approval of IA(KKT).

O/C



B.C.Nayak
Development Officer
31-08-15

31-08-15
DGFT, FTDO, NC-I
Deptt. of HI, UO No 3(38)/14-TSW(B) dated


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

17
02/02/16

30(208)/15-ME

Subject: AA no 3410040112 dated 22.05.14 for M/s Banco Products (India) Ltd.

Taking cue from SION C-1891, the norms may be fixed as follows:-

- Relevant size of Sno 1 to 3 of items of import may be allowed, as applied, inclusive of 3% wastage.
- Import of Sno 4 may be considered as decided in NC meeting vide case no. 2/26/80-ALC2/2013 dtd 18.03.14.

This issue with the approval of Director (ME)

Sodhi
6/1/16
(K.S.Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan, New Delhi
O/o the DC (MSME) UO note No 30(208)/15-ME dated 06.01.16

Haradhan
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

48

Department of Heavy Industry
Udyog Bhavan

S.No. 18
2/2/16

Ref : AA 0410158680 Toshiba JSW Chennai

Export Product: 3X800MW Steam Turbine LP,HP Bladed Rotors for Kudki
Power Plant ,NTPC-Total weight 224 MT may be incorporated in AA.

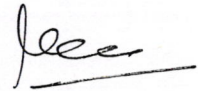
Import

	Item	Total quantity, MT	For
1to 3	Alloy Steel rectangular Bars	5.86Kg/Kg content in Blades	Turbine Blades

Item 4 to 16 under GN-4 with accountability clause.

Item 17 to 41 is deleted as it appears in EP .

This has the approval of JS(RKS)

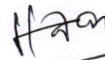


(K.K.Tiwari)

Industrial Adviser

Dy DGFT,DES-I

TSW(B)/3/165/2014 dated / 1/2016



HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

49

Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

S.No. - 25
02/02/2016

30(199)/15-ME

Subject: AA no 2210015101 dated 10.10.14 in respect of M/s Ind-Sphinx Precision Ltd.

Norms may be fixed as follows:-

- Import of Relevant size of item at Sno 1 may be allowed for 375 kgs (150000 nos only) inclusive of 66.67% wastage.
- Import of item at Sno 2 may be allowed @ upto 5% of FOB value.

This issue with the approval of Director (ME)

Sodhi
30/12
(K.S. Sodhi)
AD (ME)

Shri H. Das; FTDO, DGFT, Udhog Bhawan
O/o the DC(MSME) UO note no 30(199)/15-ME dated 30.12.15

H Das
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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30
02/02/80

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the January 19, 2016

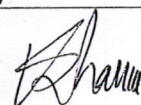
OFFICE MEMORANDUM

Sub : Application from M/s. Poly Medicure Limited, New Delhi for issue of advance licence (Licence No. 0510391954 dated 12.11.2014) for export of Non-Pyrogenic Sterile Intravenous Infusion Sets (I.V.Sets) and corresponding import – reg

The undersigned is directed to refer to U.O. No. 01/80/050/00514/AM-15/DES-1/1674 dated 16.01.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

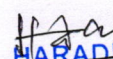
Item to be exported	Quantity
Non Pyrogenic Sterile Intravenous Infusion Sets (I.V.Sets)	1 No.
Raw Material allowed for Import	Quantity
1. P.P. Granules	1.05Kg/Kg content in export product
2. Latex Bulb	Net plus 2% Wastage
3. ABS	1.05Kg/Kg content in export product
4. Raw material recommended for 1 Kg Tube & parts/ components made from PVC compound	
a) PVC Resin	0.6829 Kgs
b) Di-Octyl Phthalate (DOP)/ Hexamoll Dinch	0.3521 Kgs
c) Di-Octyl Adipate (DOA)/ Plastomoll DOA	0.0160 Kgs
d) Calcium Zinc Stabilizer	0.0107 Kgs
e) Calcium Stearate	0.0054 Kgs
5. Needle (Stainless Steel)	Net plus 2% Wastage
6. Luer Lock With Cap	Net plus 2% Wastage
7. Y-Site	Net plus 2% Wastage
8. Roller Body	Net plus 2% Wastage
9. Paper Filter	Net plus 2% Wastage
10. Filter	Net plus 2% Wastage
11. Medical Kraft Paper (GSM 100+/-40%)	As per packing policy
12. Polyester Poly laminate Film/Soft Blister Film	As per packing policy

This has approval of the competent authority.



(O.P. Sharma)
Joint Industrial Adviser
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Email: omsharma@nic.in

Shri Haradhan Dass,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 265
Fax: 2306 2225/23061613


HARADHAN DASS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.No. 31
2/2/2016

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the January 19, 2016

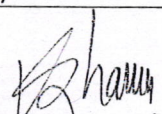
OFFICE MEMORANDUM

Sub : Application from M/s. Poly Medicure Limited, New Delhi for issue of advance licence (Licence No. 0510391973 dated 13.11.2014) for export of Non-Pyrogenic Sterile Intravenous Infusion Sets (I.V.Sets) and corresponding import – reg

The undersigned is directed to refer to U.O. No. 01/80/050/00514/AM-15/DES-1/1675 dated 16.01.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

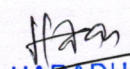
Item to be exported	Quantity
Non Pyrogenic Sterile Intravenous Infusion Sets (I.V.Sets)	1 No.
Raw Material allowed for Import	Quantity
1. P.P. Granules	1.05Kg/Kg content in export product
2. Latex Bulb	Net plus 2% Wastage
3. ABS	1.05Kg/Kg content in export product
4. Raw material recommended for 1 Kg Tube & parts/ components made from PVC compound	
a) PVC Resin	0.6912 Kgs
b) Di-Octyl Phthalate (DOP)/ Hexamoll Dinch	0.3564 Kgs
c) Di-Octyl Adipate (DOA)/ Plastomoll DOA	0.0162 Kgs
d) Calcium Zinc Stabilizer	0.0108 Kgs
e) Calcium Stearate	0.0054 Kgs
5. Needle (Stainless Steel)	Net plus 2% Wastage
6. Luer Lock With Cap	Net plus 2% Wastage
7. Y-Site	Net plus 2% Wastage
8. Roller Body	Net plus 2% Wastage
9. Paper Filter	Net plus 2% Wastage
10. Filter	Net plus 2% Wastage
11. Medical Kraft Paper (GSM 100+/-40%)	As per packing policy
12. Polyester Poly laminate Film/Soft Blister Film	As per packing policy

This has approval of the competent authority.


(O.P. Sharma)

Joint Industrial Adviser
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Shri Haradhan Dass,
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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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2/2/16

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the January 19, 2016

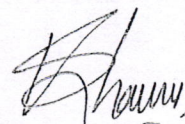
OFFICE MEMORANDUM

Sub : Application from M/s. Poly Medicure Limited, New Delhi for issue of advance licence (Licence No. 0510392135 dated 25.11.2014) for export of Flow Regulator with PVC Tube and corresponding import – reg

The undersigned is directed to refer to U.O. No. 01/80/050/00507/AM-15/DES-1/1676 dated 16.01.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

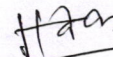
Item to be exported	Quantity
Flow Regulator with PVC Tube	1 No.
Raw Material allowed for Import	Quantity
1. I.V Flow Regulator	Net plus 2% Wastage
2. Luer Lock	Net plus 2% Wastage
3. Raw material recommended for 1 Kg Tube & parts/ components made from PVC compound	1.067 Kg/Kg content in export product
a) PVC Resin	0.6912 Kgs
b) Di-Octyl Phthalate (DOP)/ Hexamoll Dinch	0.3564 Kgs
c) Di-Octyl Adipate (DOA)/ Plastomoll DOA	0.0162 Kgs
d) Calcium Zinc Stabilizer	0.0108 Kgs
e) Calcium Stearate	0.0054 Kgs
4. Medical Kraft Paper (GSM 100+/-40%)	As per packing policy
5. Polyester Poly laminate Film/Soft Blister Film	As per packing policy

This has approval of the competent authority.



(O.P. Sharma)
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Shri Haradhan Dass,
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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

S.No. 40
02/02/2016

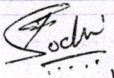
30(200)/15-ME

Subject: AA no 3410040807 dated 17.12.14 for M/s Banco Products (India) Ltd.

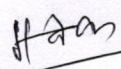
Taking cue from SION C-1891, the norms may be fixed as follows:-

- Relevant size of Sno 1 to 3 of items of import may be allowed, as applied, inclusive of 3% wastage.

This issue with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan, New Delhi
O/o the DC (MSME) UO note No 30(200)/15-ME dated 30.12.2015


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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Department of Heavy Industry

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2/2/2016

Subject: Ratification of AA No 0410160603 of BHEL Trichy

Export Product: 2 X 500 MW Steam Generator for NLC STPP, net weight of 42501MT per unit be incorporated in AA.

Inputs

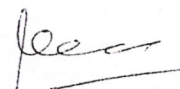
Sl No	Quantity recommended
1-to10	Repeat of AA 410159250
11	As per C-797
13	As per C-1647

Item 12,14 to19,21,23to27,29to34 net to net without wastage,GN4.

Item 20,22,28 may be deleted as not included in policy

Item 35 to 85 as per spares policy.

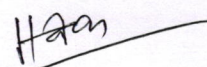
This has the approval of JS


(K.K Tiwari)

Industrial Advisor

Dy DGFT, DES-I

TSW/3/196/2015 dated 2/2015



HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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2/2/16

Department of Heavy Industry

Subject: Ratification of AA No 0410160907 of BHEL Trichy ,piping Centre

Export Product: 2 X 800 MW Steam Generator for NTPC Darlipalli, net weight of 2866MT per unit be incorporated in AA.

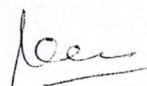
Inputs

Sl No	Quantity recommended
1-to3,16	Repeat of AA 410149287
5	As per C-1647

Item 4,6 to13,15 net to net without wastage,GN4.

Item 14 as per spares policy.

This has the approval of JS

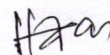


(K.K Tiwari)

Industrial Advisor

Dy DGFT, DES-I

TSW/3/220/2015 dated 2/2015



HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

(56)

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02/02/2015

Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

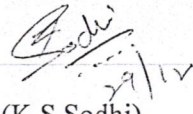
30(195)/15-ME

Subject: AA no 0410160954 dated 25.08.15 for M/s Parker Hannifin India Pvt. Ltd.

The norms may be fixed as follows:-

- Relevant size of Sno 1 to 13, 17 to 19, 21 to 42 and 44 to 47 of items of import may be allowed on net to net basis and accountability clause.
- Relevant size of Sno 14, 16, and 43 of items of import may be allowed as applied.
- Sno 15 may be allowed @ upto 2% of FOB value.
- Sno 20 may be allowed as per packaging policy.

This issues with the approval of Director (ME).


(K.S. Sodhi)
AD (ME)

Shri H.Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(195)/15-ME dated 29.12.15


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

(57)

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02/02/16

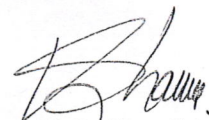
Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 17th December, 2015

OFFICE MEMORANDUM

Sub: Ratification of norms against Advance Authorization Applications from M/s Techboweb Textile Engineering Pvt. Ltd., Mumbai AA No. 0310730202 dated 03.4.2013 and 0310771124 dated 20.2.2014 – representation thereof

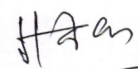
The undersigned is directed to refer to DGFT I.D. No. 01/80/050/00077/AM-14/DES-I/1015 dated 30.10.2015 pertaining to the subject mentioned above and to communicate that earlier the firm has been recommended import content for the above mentioned two advance authorization applications on net to net basis. DGFT decided to recommend these applications on net to net basis. The firm represented vide letter dated 23.3.2015 giving justification and claimed 10% wastages at various stages of manufacture. The firm's application has been examined considering Chartered Engineer and Chartered Accountant certified data and recommend 10% wastage which is reasonable instead of net to net basis.

This issues with the approval of Joint Secretary (Petrochemicals).


(O.P. Sharma)

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